

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:484

ANSWERED ON:04.12.2003

VIOLATION OF D.T.H. GUIDELINES

ADHIR RANJAN CHOWDHURY;GAJENDRA SINGH RAJUKHEDI;VINAY KUMAR SORAKE

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether M/s. A.S.C. Enterprises Ltd. are adhering to all the terms and conditions regarding the allotment of contracts/sub-contracts as provided in the DTH guidelines;
- (b) if so, whether the above company assigned some of its rights of programming, marketing and other services to subsidiaries of Ze Telefilms Ltd.;
- (c) whether this company retains the cost of uplinking on a `cost plus basis` and all other revenues are transferred through contractual arrangements to Ze Telefilms Ltd. and/or its subsidiaries in violation of the terms and conditions of DTH guidelines;
- (d) if so, the details thereof alongwith reasons therefor; and
- (e) the action taken/proposed to be taken against this company for violation of DTH guidelines?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI RAVI SHANKAR PRASAD)

(a) to (e): As per the DTH guidelines, the ASC Enterprises Ltd has to comply with the Terms and Conditions attached to the Licence Agreement, signed with it on 16th Sept. 2003. The agreement lays down that except with the prior approval of the Licensor, the Licensee shall not either directly or indirectly assign or transfer its right in any manner whatsoever to any other party or enter into any agreement for sub-licence and/or partnership relating to any subject matter of the licence to any third party either in whole or in part. However, no such instance of breach of Licence agreement has come to the notice of the Government.